

**GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION**

LOK SABHA

**UNSTARRED QUESTION NO.2421.
TO BE ANSWERED ON MONDAY, THE 31ST JULY, 2017.**

LAND ACQUISITION FOR DMIC

2421. SHRI JITENDRA CHAUDHURY:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

वाणिज्य एवं उद्योग मंत्री

- (a) the details of the total land being acquired for the Delhi-Mumbai Industrial Corridor (DMIC) in various States across the country;
- (b) whether the Land Acquisition, Rehabilitation and Resettlement Act, 2013 is being applied in all the States wherein the said land is being acquired, if so, the details thereof including the specific policy guidelines for the industrial corridors, State/ UT-wise;
- (c) whether the Government has put in place any mechanism to resolve disputes on the industrial corridors between SPVs and local self Government Institutions, if so, the details thereof; and
- (d) whether the Dighi port industrial area under the DMIC was asked to be excluded from the DMIC in 2013 due to farmers' resistance for their land acquisition, if so, the reasons for land acquisition being carried out therein?

ANSWER

वाणिज्य एवं उद्योग राज्यमंत्री (स्वतंत्र प्रभार)(श्रीमती निर्मला सीतारमण)

**THE MINISTER OF STATE (INDEPENDENT CHARGE)
OF THE MINISTRY OF COMMERCE & INDUSTRY
(SHRIMATI NIRMALA SITHARAMAN)**

(a) to (d): As per the institutional and financial structure approved by the Government of India, State Governments are to make land available as their equity to the Industrial Corridor Projects. Accordingly, the land Acquisition/ pooling/ procurement is the responsibility of the concerned State Government. The status of land acquisition for following four locations under DMIC Project is as under:-

- i) **Dholera Special Investment Region, Gujarat:** Approximately 1706 Ha of land has been transferred by Govt. of Gujarat through Dholera Special Investment Regional Development Authority (DSIRDA)

to Dholera Industrial City Development Limited (DICDL), the node level SPV for the project.

ii) **Shendra Bidkin Industrial Area, Maharashtra:** 1855 Ha of land has been transferred by Govt. of Maharashtra through Maharashtra Industrial Development Corporation (MIDC) to Aurangabad Industrial Township Limited (AITL), the node level SPV for the project.

(iii) **Integrated Industrial Township 'Vikram Udyogpuri' near Ujjain, Madhya Pradesh:** Approximately 415 Ha of land has been transferred by Govt. of Madhya Pradesh through Madhya Pradesh Audyogik Kendra Vikas Nigam (MPAKVN) to DMIC Vikram Udyogpuri Limited, the project SPV.

(iv) **Integrated Industrial Township Greater Noida, Uttar Pradesh:** 302.5 Ha of land has been transferred by Govt. of Uttar Pradesh through Greater Noida Industrial Development Authority (GNIDA) to DMIC Integrated Industrial Township Greater Noida Limited, the project SPV.
